

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Competition Appeal (AT) No. 79 of 2018**

**IN THE MATTER OF:**

**Hyundai Motor India Ltd.**

**...Appellant**

**Versus**

**Competition Commission of India  
& Anr.**

**...Respondents**

**Present:**

**For Appellant :**

**Mr. Amitabh Kumar, Ms. Ela Bali and Ms. Nripi Jolly,  
Advocates**

**For Respondent:**

**Mr. Ishan Arora, Advocate for 'Competition  
Commission of India'**

**ORDER**

**18.02.2020**      The appeal has been admitted for hearing.

In its order dated 20<sup>th</sup> January, 2020 passed in 'Civil Appeal No. 1079 of 2018', the Hon'ble Apex Court has directed this Appellate Tribunal to dispose of the instant appeal expeditiously without being influenced by any of the observation made in the impugned order.

We accordingly direct listing of this appeal 'for final hearing' on **25<sup>th</sup> March, 2020 at 2.00 P.M.**

Learned counsel representing the 'Competition Commission of India' shall ensure the availability of the relevant record.

[ Justice Bansilal Bhat ]  
Member (Judicial)

[ V.P. Singh ]  
Member (Technical)

[ Shreesha Merla ]  
Member (Technical)

/ns/nn/